

(b) whether it is a fact that with the cessation of the payment of the compensation money by the Burma Government Kabow valley would revert to Manipur; and

(c) whether the Government of Burma is still paying the compensatory grant to the Government of Manipur?

The Minister of Home Affairs and States (Dr. Katju): (a) to (c). In 1834 the British Government decided to restore the Kabow valley to the King of Burma. In compensation for the loss of territory the British Government undertook to pay to the Ruler of Manipur a sum of Rs. 500 Sicca per month which worked out to Rs. 6270/- per annum. When Burma was separated, this compensation became the liability of the Government of Burma. After the transfer of power the Government of Burma continued to pay the amount to the Government of India who in their turn passed on the amount to the Manipur Darbar. On the merger of the Manipur State with the Indian Union the assets of the Manipur Darbar became the assets of the Government of India. The amount which the Government of Burma are continuing to pay is therefore credited annually to the Central revenues. The Kabow Valley is now an integral part of Burma and the question of asking the Burma Government to transfer the territory to India does not arise.

Shri L. J. Singh: May I know whether the Maharaja of Manipur requested the Government of India for reversion of the Kabow valley to Manipur, after the Indian Independence Act, 1947 was passed, and if so what action the Government of India had taken on his request?

Dr. Katju: He did make some representations, but the Government of India then thought that his case was very weak.

Shri A. C. Guha: May I know whether there were any terms and conditions when this territory was ceded to Burma?

Dr. Katju: In reply to the main question I said that this was in 1834, that is about 118 years ago. The condition was payment of 500 Sicca per month, which now amounts to more than Rs. 6000, and the Government of Burma is paying it.

NATIONAL FLAG ON BRITISH-OWNED JUTE MILL

*646. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Government has been drawn to a press report that the manager of a British-owned jute mill at Jagatdal (West Bengal) ordered the hauling down of the National Flag hoisted by the workers on 15th August, 1952; and

(b) whether any steps have been taken in regard to the allegation that a foreign-trained Indian overseer who refused to execute the order had his agreement of service terminated?

The Deputy Minister of Home Affairs (Shri Datar): Yes. The incident occurred not on the last Independence Day but one day earlier.

The facts are that in the afternoon of 14th August, 1952, a National Flag was put up on a spinning frame inside the Spinning Department of the Anglo-India Middle Mill, Jagatdal, 24 Parganas. On seeing the flag the Assistant Manager of the Mill was reported to have said that it was unusual to hoist the flag inside the Department and that also one day earlier than the scheduled date. An altercation thereafter ensued and in the confusion that followed the flag was found missing. It could not be ascertained who actually removed it. Some persons alleged that the Assistant Manager has pulled down the flag. The latter vehemently denied the allegation. In order that there might not be any misunderstanding regarding this affair the Assistant Manager tendered apologies for the incident. The matter was thus closed. The 'National Flag' hoisting ceremony of the Mill was properly held at the football grounds on the 15th of August 1952.

(b) The services of the employee in question were terminated by the Company on grounds of inefficiency after giving him due notice by a letter dated the 8th August, 1952 in accordance with the terms of his appointment. This had therefore no connection with the flag episode which took place on the 14th August.

Shri H. N. Mukerjee: Does the hon. Minister deny that there was considerable tension among the employees of the mill concerned over the incident, because it was interpreted by them very definitely as an affront to our National Flag?

Shri Datar: There was considerable tension on the 14th, but not on the 15th.

Shri Nambiar: May I know whether the service of the Indian overseer.....

Mr. Speaker: Order, order. What is the use of pursuing the matter, when it has been stated that the Assistant Manager has tendered apologies for the incident, and the matter has been thus closed?

Shri Nambiar: The services of the overseer were terminated on grounds of inefficiency, when the flag question was there right through. Therefore that question has to be pursued.....

Mr. Speaker: The hon. member may put an independent question for that. Let us not mix up the issues.

Shri H. N. Mukerjee: According to the reply to part (b) of my question, the answer is that the Government's information is that the employee concerned was dismissed for other reasons, but actually from what has been stated by the hon. Minister.....

Mr. Speaker: Order, order. That is a matter for argument and inference. He may put a separate question on that point.

Shri G. P. Saha: May I know whether the same number of employees....

Mr. Speaker: Order, order. Let us go to the next question.

It is no use taking up the time of the House putting further supplementaries to this question.

Shri Meghnad Saha: It is a very serious question, Sir.

Mr. Speaker: I am going to the next question. Let us have some more information on other questions.

FINANCIAL AND TECHNICAL ASSISTANCE TO PART 'B' STATES

*643. **Shri M. L. Dwivedi:** Will the Minister of States be pleased to state the steps taken or that are being taken by the Government of India in respect of the undertaking given to Part B States and other unions within the Republic in various agreements entered into with them in connection with the federal financial integration with the Centre?

The Minister of Home Affairs and States (Dr. Katju): There is a provision in the Agreements with Saurashtra, Madhya Bharat, Rajasthan and Patiala and East Punjab States Union for the grant of special financial assistance to these States to overcome their backwardness. Pending the institution of a formal enquiry for this purpose the

Government have been giving *ad hoc* grants-in-aid to these States against a total allocation of Rs. 3 crores.

Shri M. L. Dwivedi: May I know whether the financial integration of all these States that integrated with the Republic of India, has been completed?

Dr. Katju: So far as these four States are concerned.

Shri M. L. Dwivedi: May I know whether there has been any financial integration, so far as Hyderabad is concerned?

Dr. Katju: May I respectfully suggest that my hon. friend asked about some States to which an undertaking had been given? No such undertaking has been given to Hyderabad, so far as I recollect.

सेठ जचल सिंह : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि यह स्टेट कोई सालाना रिपोर्ट सेन्ट्रल गवर्नमेंट को भेजती है ?

Dr. Katju : The aid is given as against approved schemes, and of course the matter comes up before the Central Government.

Shri M. S. Gurupadaswamy: May I know whether the financial agreement entered into between the Centre and some Part B States will be revised? Specially I want to know whether the financial agreement entered into between the Centre and Mysore State will be revised in view of the fact that the agreement.....

Mr. Speaker: Order, order. I think this question is beyond the scope of the main question.

Shri M. S. Gurupadaswamy: I want to know whether the agreement.....

Mr. Speaker: I know what the hon. member wants. But the main question relates to only those States to whom some advance was being given in pursuance of an undertaking.

Shri G. D. Soman: The hon. Minister stated that pending an inquiry certain allocation of aid is being made. May I enquire why this inquiry has not been held so far, and when the Government of India propose to hold that inquiry?

Dr. Katju: We are awaiting the report of the Finance Commission. As soon as that report is received, the matter will receive very urgent and very due consideration.

Shri H. G. Vaishnav: May I know whether Hyderabad has requested for further grants in this respect?

Dr. Katju: I do not know.

FOREIGN NATIONALS IN INDIA

*649. **Shri Achuthan:** Will the Minister of Home Affairs be pleased to state the total number of foreign nationals in India (excluding embassy people, foreign officers and experts in Government services) and the strength of each nationality?

The Deputy Minister of Home Affairs (Shri Datar): A statement showing the number of registered foreigners as on 31st December 1951 is placed on the Table of the House. [See Appendix IV, annexure No. 7]

Shri Achuthan: May I know to which main occupations these people belong, in India?

Shri Datar: I have no information.

Shri Achuthan: May I know, Sir, whether there are any restrictions on these foreign nationals and if so, how do they compare with restrictions in USA?

Mr. Speaker: Order, order. How can this arise when he does not know the occupations?

Shri Achuthan: May I know, Sir, whether there is any maximum prescribed by the Government of India?

Shri P. T. Chacko: Are any of them engaged in social service, and if so how many?

Shri Datar: A number of them, in fact, are engaged in social service, but I have not got the actual figures here.

Shri Achuthan: May I know, Sir, whether any of them have applied for changing their nationality and becoming Indian nationals?

Shri Datar: I am not aware, Sir.

Shri H. N. Mukerjee: Could we have an idea of the number of foreign experts in Government service or otherwise?

Shri Datar: It is not possible to give it off-hand.

Shri K. K. Basu: Are the Government aware that foreign business houses have increased the import of these foreign nationals much too disproportionately.

Shri Datar: We are not aware.

PRIMARY SCHOOLS OF TRIPURA

*650. **Shri Dasaratha Deb:** (a) Will the Minister of Education be pleased

to state how many primary schools of Tripura have applied this year for Government aid?

(b) How much money was budgeted on Education last year and how much of it was surrendered if it was not spent?

(c) Is it a fact that the primary teachers have to come to divisional towns for receiving their monthly payments and they have to buy payment forms at Re. 1 each month?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Thirty-six.

(b) An amount of Rs. 12,15,920 was budgeted on Education during 1951-52. An amount of Rs. 61,240/- was surrendered out of it.

(c) One teacher from each Primary School duly authorized has to come to the Treasury/Sub-treasury for receiving payments for the staff of the School. They are not required to buy payment forms which are obtainable free from Divisional and Sub-divisional offices concerned.

Shri Dasaratha Deb: May I know how many primary schools have received governmental grant this year, and what is the nature of the grant?

Shri K. D. Malaviya: Out of 36 applicant schools, 21 schools were found eligible to receive grant-in-aid. The remaining 15 cases are under examination. I will not be able to give you just now the nature of the grant.

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): It is a long list.

Shri Dasaratha Deb: Do the Government intend to increase the budget allotment for education?

Mr. Speaker: He wants to know whether the Government intends to give any additional grants.

Shri K. D. Malaviya: The Government will consider it.

Shri Dasaratha Deb: Do the Government intend to facilitate teachers of primary schools in rural areas receiving their salaries from the local post offices?

Shri K. D. Malaviya: The distances between the primary schools and post offices are so great that it will be very inconvenient for them to despatch salaries through post offices.